



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ८२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Second Amendment) Bill, 2024 (L. C. Bill No. XII of 2024), introduced in the Maharashtra Legislative Council on the 16th December, 2024, is hereby published under the authority of the Governor.

By order and in the name of
the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. XII OF 2024.

A BILL

*further to amend the Maharashtra Private Universities
(Establishment and Regulation) Act, 2023.*

Mah.
VIII of
2024.

WHEREAS it is expedient further to amend the Maharashtra *Private Universities (Establishment and Regulation) Act, 2023* ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Private Universities (Establishment and Regulation) (Second Amendment) Act, 2024.

Short title.

Amendment
of section 5 of
Mah. VIII of
2024.

2. In section 5 of the Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (hereinafter referred to as “the principal Act”), in sub-section (1), for clause (b), the following clause shall be substituted, namely:—

Mah.
VIII of
2024.

“(b) submit the registered title deeds showing that the sponsoring body either owns or possess a minimum land on leasehold basis for a minimum period of thirty years and is in possession of the said minimum land as per the norms prescribed by rules;”.

Amendment
of Schedule of
Mah. VIII of
2024.

3. In the SCHEDULE appended to the principal Act, in Part II, after entry 4, the following entries shall be added, namely :—

- “5. Atharva University, Mumbai Atharva Educational headquarter at S.No. 263, plot No. Trust, Atharva Educational 8-12, Malad-Marve Road, Charkop Complex, Malad-Marve Naka, Malad (West), Mumbai 400 095. Road, Charkop Naka, Malad (W.), Mumbai 400 095.
6. Indira University, Pune headquarter Shree Chanakya Education at Indira Tapasya Campus, Survey Society, Flat No. 1, Runwal No. 85/5A and also Locations at Sarita, Plot No. 4, Balaji Indira Unity Campus, Survey Park, Baner, Pune 411 007. No. 85/5B, Indira Universe Campus, Survey No. 89/2A and SCES Sports Complex, Survey No. 11/1/2, New Pune-Mumbai Highway, Tathwade, Taluka Mulshi, District Pune 411 033.
7. Nayanta University, Pune Interim Nayanta Education Campus, situated at Survey Foundation, H. No. 7-1-27, No. 58 and 59/4, Paud Road, Bavdhan Ameerpet Road, Leelanagar, Khurd, Pune 411 021 and permanent Hyderabad, Telangana, campus located at Gat No. 2, Hissa India 500 016.”.
- No. 1, Village Varale, Taluka Khed, District Pune 410 501.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (Mah. VIII of 2024) provides for establishment, incorporation and regulation of self-financed private universities in the State for development and advancement of higher education in the State of Maharashtra.

2. Section 5 of the said Act provides for Issuance of Letter of Intent and compliance report by the State Government. Clause (b) of sub-section (1) of the said section 5 provides that sponsoring body is required to submit the title deeds showing that the sponsoring body owns and is in possession of the prescribed minimum land. To allow sponsoring body, to possess the prescribed minimum land on leasehold basis for a minimum period of thirty years, in order to establish a self-financed private university, the Government considers it expedient to amend said section 5, suitably.

3. Section 6 of the said Act provides that the Government may after considering the report submitted by the Verification Committee under sub-section (4) of section 5, if satisfied that the sponsoring body has complied with the provisions of section 5, permit the establishment of a private university, by inclusion of the name, location and headquarters of the private university and their sponsoring bodies in Part II of the Schedule, by amending the Schedule by enacting a law by the State Legislature.

4. The Government, after considering the report submitted by the Verification Committee under sub-section (4) of section 5, is satisfied that the sponsoring bodies Atharva Educational Trust, Atharva Educational Complex, Malad-Marve Road, Charkop Naka, Malad (W.), Mumbai 400 095, Shree Chanakya Education Society, Flat No. 1, Runwal Sarita, Plot No. 4, Balaji Park, Baner, Pune 411 007 and Nayanta Education Foundation, H.No. 7-1-27, Ameerpet Road, Leelanagar, Hyderabad, Telangana 500 016, have complied with the provisions of section 5 for establishment of private universities by the names of "Atharva University, Mumbai", "Indira University, Pune" and "Nayanta University, Pune", respectively.

5. Therefore, the Government considers it expedient to amend Part II of the Schedule appended to the Maharashtra Private Universities (Establishment and Regulation) Act, 2023, to permit establishment of the said proposed private universities and to include therein the names, locations and headquarters of the Atharva University, Mumbai, Indira University, Pune and Nayanta University, Pune and their sponsoring bodies, by enacting a law.

6. The Bill seeks to achieve the above objectives.

Nagpur,
Dated the 15th December 2024.

DEVENDRA FADNAVIS,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 2.— Under this clause, power is taken to the State Government to prescribe by rules the norms to be complied by the sponsoring body regarding either ownership or possession on leasehold basis of a minimum land.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.